

ITEM NO.11 Court 1 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 73-74/2021
(Arising out of impugned final judgment and order dated 17-12-2020
in WPC No. 3687/2020 and 17-12-2020 in WPC No. 3654/2020 passed by
the High Court Of Jharkhand At Ranchi)

SPEAKER, JHARKHAND VIDHAN SABHA

Petitioner(s)

VERSUS

BABULAL MARANDI & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.725/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.726/2021-EXEMPTION FROM
FILING O.T. and IA No.727/2021-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-01-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
 Mr. Rajiv Ranjan, Adv. (AG, Jharkhand)
 Mr. Arunabh Chowdhury, AAG
 Mr. Krishnaraj Thaker, AAG
 Ms. Pragya Baghel, Adv.
 Ms. Pallavi Langar, AOR
 Mr. Abhishek Roy, Adv.
 Mr. Nizam Pasha, Adv.

For Respondent(s) Mr. P.S.Narsimha, Sr. Adv.
 Mr. R. Venkataramani, Sr. Adv.
 Mr. R.N. Sahay, Sr. Adv.
 Mr. Inderjeet Sinha, Adv.
 Mr. Mukul Singh, Adv.
 Mr. Neeraj, Adv.
 Mr. Yashwardhan, Adv.
 Mr. Kumar Harsh, Adv.
 Ms. Damini Garg, Adv.
 Mr. Surender Kumar Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Since the matter is listed before the High Court for final

disposal tomorrow i.e. 13th January, 2021, we are not inclined to entertain these special leave petitions. The same are, accordingly, dismissed.

However, we request the High Court to dispose of the matter(s) peremptorily. The petitioner(s) is at liberty to raise all questions including the tenability of writ petition(s) of this nature before the High Court.

Pending application(s), if any, shall also stand disposed of.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR